

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 4

IA 3641/2024 In C.P. (IB)/291(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 16.07.2024

NAME OF THE PARTIES: OMKARA ASSETS RECONSTRUCTION
PRIVATE LIMITED VS GSTAAD HOTELS
PRIVATE LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 3641/2024

1. Adv. Bhupendra Dave on behalf of RP.
2. This is an application seeking exclusion of the period consumed during the stay granted by the Hon'ble NCLAT. However, matter is still subjudice before the Hon'ble NCLAT and stay has not been vacated.
3. List this IA on **05.09.2024** for further consideration

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)